

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 623 of 2025**

**IN THE MATTER OF:-**

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025.

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(SAMEER ABHYANKAR)  
ADVOCATE FOR RESPONDENT NO.24  
(STATE OF SIKKIM(SPCB)  
D-247, LGF, DEFENCE COLONY, NEW  
DELHI-110024

PLACE: NEW DELHI  
Dated:20.02.2026

Email: [contactadvsa@gmail.com](mailto:contactadvsa@gmail.com)  
M-995332839

BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.623/ 2025

IN THE MATTER OF:-

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025

AFFIDAVIT IN COMPLIANCE WITH THE ORDER DATED  
03.12.2025 FILED ON BEHALF OF THE STATE OF SIKKIM

I, Sunil Kumar, I.F.S., Additional Resident Commissioner, Government of Sikkim, Sikkim House, 12, Panchsheel Marg, Chanakyapuri, New Delhi, do hereby solemnly affirm and most humbly and respectfully submit as under:

1. That I am authorized to swear the present compliance affidavit on the instruction received from the State Pollution Control Board, Forest, Environment Wildlife Management Department, Government of Sikkim ("SPCB").
2. That the captioned application is registered suo-motu by this Hon'ble Tribunal on the basis of the news item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025.
3. That the news item pertains to alleged attempts by the State of Karnataka to seek diversion of funds from the Karnataka State Pollution Control Board ("KSPCB") for purposes such as railway barricading for mitigation of man-elephant conflict, afforestation works, and implementation of the Karnataka Strengthening of Coastal Resilience Economy ('K-Shore') Project. Further, the issue raised pertains to the use or diversion of funds of Pollution Control Boards for activities that may not strictly fall within the scope and



mandate of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

4. That this Hon'ble Tribunal has taken cognizance of the larger issue relating to protection of statutory funds of Pollution Control Boards across the country. Accordingly, vide the order dated 03.12.2025, this Hon'ble Tribunal has impleaded all State Pollution Control Boards as respondents in the present matter and has further directed the said Boards to file their reply/response by way of affidavit before the next date of hearing.
5. That in compliance with the aforesaid directions, the present affidavit is being filed on behalf of the SPCB, Sikkim, placing on record its response in the matter.
6. That the SPCB, Sikkim submits that the Government of Sikkim has not made any request for diversion, loan, grant, advance, or any other financial assistance from the funds of the SPCB, Sikkim for any purpose other than its statutory functions. The status regarding any such request for diversion of funds is NIL, and there is no past or pending proposal seeking to use the Board's funds for any non-statutory or unrelated purpose.
7. That the funds of the SPCB, Sikkim are being used strictly in accordance with the Water (Prevention and Control of Pollution) Act, 1974 ("**Water Act**"), and the Air (Prevention and Control of Pollution) Act, 1981 ("**Air Act**"). These funds are utilized only for official and lawful purposes such as regulation, monitoring, enforcement, laboratory strengthening, capacity building, pollution control measures, and other statutory duties of the Board.



- 8. It is pertinent to note that at no point of time have the funds of the SPCB, Sikkim been diverted for developmental works or any non-environmental activities outside its legal mandate. The Board remains fully committed to complying with the directions of this Hon'ble Tribunal and to ensuring that its funds are used strictly for the purposes permitted under Air Act and Water Act.
- 9. It is humbly submitted that the State is taking active steps to ensure the compliance with all due directions issued by this Hon'ble Tribunal in its true letter and spirit.
- 10. I say therefore that the SPCB, Sikkim has complied and is further committed to ensure compliance with the order of this Hon'ble Tribunal.
- 11. That the present affidavit is true to the best of my knowledge and information received from the Answering Respondent and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
 DEPONENT

**SUNIL KUMAR, IFS**  
 Additional Resident Commissioner  
 Government of Sikkim  
 Sikkim House, New Delhi

*Mushi*  
 5/9396/2024  
 I identify the deponent who has  
 signed / Put T.I. in my presence

**VERIFICATION:**

20 FEB 2026

Verified at New Delhi on \_\_\_\_\_ day of \_\_\_\_\_ 2026, that the contents of the above said affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

20 FEB 2026

**ATTESTED**

*[Handwritten Signature]*  
 NOTARY PUBLIC  
 GOVT OF INDIA

20 FEB 2026



*[Handwritten Signature]*

DEPONENT  
**SUNIL KUMAR, IFS**  
 Additional Resident Commissioner  
 Government of Sikkim  
 Sikkim House, New Delhi



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**Proof of service**

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Office of Sameer Abhyankar &lt;contactadvsa@gmail.com&gt;

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**Advance service: ORIGINAL APPLICATION No. 623 of 2025 News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in The Deccan Herald dated 23.11.2025**

4 messages

**Office of Sameer Abhyankar** <contactadvsa@gmail.com>

Fri, Feb 20, 2026 at 8:00 PM

To: psdir@gbpihed.nic.in, ms-tspcb@telangana.gov.in, membersecy@appcb.gov.in, chairman@appcb.gov.in, arunachalspcb@gmail.com, membersecretary@pcbassam.org, "bspcb@yahoo.com" <bspcb@yahoo.com>, msbspcb-bih@gov.in, hocecb@gmail.com, mail.gspcb@gov.in, ms-gspcb.goa@nic.in, chairman-gpcb@gujarat.gov.in, ms-gpcb@gujarat.gov.in, "hopcblegal@gmail.com" <hopcblegal@gmail.com>, mspcb-hp@nic.in, ranchijspcb@gmail.com, memsecy@kspcb.gov.in, ms.kspcb@gov.in, chn.kspcb@gov.in, ms@mpcb.gov.in, chairman-mppcb@mp.gov.in, ms-mppcb@mp.gov.in, pcb-man@nic.in, megspcb@rediffmail.com, duhawma15@yahoo.com, rusovi1jhon@yahoo.com, membersecretary@ospboard.org, paribesh1@ospboard.org, msppcb@punjab.gov.in, member-secretary@rpcb.nic.in, memsec@tnpcb.gov.in, tnpb-chn@gov.in, mukherjee\_manas@rediffmail.com, ms@uppcb.in, "msukpcb@gmail.com" <msukpcb@gmail.com>, msukpcb@yahoo.com, ms@wbpcb.gov.in, ms.wbpcb-wb@bangla.gov.in, cpcc-chd@nic.in, msdpcc@nic.in, pcc-dnhdd@ddd.gov.in, membersecretarylpcc@gmail.com, dstandamans@gmail.com, ppcc@py.gov.in, regionaldirectoelpcc@gmail.com

Dear Sir,

Please find attached a scanned copy of the Compliance affidavit on behalf of the State of Sikkim in the Captioned matter.

Regards  
Prince Kumar  
For  
Mr. Sameer Abhyankar

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**Address for Correspondence:**  
D-247, LGF, Defence Colony,  
New Delhi 110024  
Ph. +91-11-49402169

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 **Compliance affidavit.pdf**  
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